

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

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No. OA 350/00359/2016

Date of order : 26.4.2016

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member

SMT. S. BOURI & ANR.

VS

UNION OF INDIA & ORS.

For the applicants : Mr.B.Chatterjee, counsel

For the respondents : Mr.L.K.Pal, counsel

O R D E R (ORAL)

This matter is taken up in the Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both sides.

2. Heard ld. Counsels for the parties and perused the materials on record.
3. The applicant is aggrieved as his prayer for compassionate appointment is rejected. No adverse order is under challenge. Therefore no fruitful purpose will be served by asking for reply as prayer has to be considered by the authorities themselves.
4. Therefore the OA is disposed of with a direction upon the respondent No.4 or any other competent authority to consider the representation and pass an order in accordance with law within a period of two months from the date of receipt of the copy of this order.
5. It is noted that I have not gone into the merits of the matter.
6. Since it has been pointed out by the ld. Counsel for the respondents that there is some defect in the cause title, ld. Counsel for the applicant is given liberty to make necessary correction in the cause title in course of this day.
7. Copy of the order to be handed over only after the corrections are entered in the file.
8. The OA is accordingly disposed of. No order is passed as to costs.

(BIDISHA BANERJEE)
MEMBER (J)

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